

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

5. IA-1904/2024 in C.P.(IB)/555(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES: Small Industries Development Bank of India
Vs
Good-Day Foods Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Adv. Gulfam Khan i/b A and G Legal Associates LLP for Applicant/
Liquidator present (VC).
2. **IA-1904/2024:** This is an Application filed by the Liquidator of the
Corporate Debtor under Section 60(5) of the IBC, 2016, to place on record
the First Progress Report dated 04.01.2024 for the quarter ending on
31.12.2023 in terms of Regulation 15 of IBBI (Liquidation Process)
Regulations, 2016.
3. The above report is taken on record and to that extent IA is allowed and
disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)